

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3419
ANSWERED ON:11.12.2002
CORRUPTION IN PUBLIC SERVICE COMMISSIONS
NARESH KUMAR PUGLIA

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government propose to enact legislation to prevent Chairmen and Members of Public Service Commissions from misusing their positions in view of instances of corruption in the Public Service Commissions; and

(b) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINIS PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND M OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE. (SMT.VASUNDHARA RAJE)

(a): No, Sir.

(b): Union Public Service Commission in their Memorandum submitted before the National Commission to Review the working of the Constitution, had inter-alia, suggested that the relevant provisions in the Constitution may be amended to ensure that only persons with spotless reputation are appointed as Chairmen and Members of the Commissions. The National Commission to Review the working of the Constitution, however, recommended that it did not see any need for change in the existing provisions concerning UPSC or other Public Service Commissions or any enactment. The said Commission has recommended that healthy conventions may be developed.